

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No.569 of 2018

WITH

I.A. No. 1226 of 2020

Anil Oraon & Others

...

Appellants

-versus-

The Divisional Manager, The New India
Assurance Co. Ltd. & Another ...

Respondents

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Appellants : Mr. Nikhil Ranjan, Advocate

For the Respondents : Mr. Amresh Kumar, Advocate

5/ 06.09.2021 I.A. No.1226 of 2020

Heard Mr. Nikhil Ranjan, learned counsel appearing for the claimants-appellants and Mr. Amresh Kumar, learned counsel appearing for the respondent-Insurance Company.

By way of this interlocutory application, the appellants have prayed to condone the delay of 99 days in preferring the present miscellaneous appeal.

After hearing the parties and after going through the interlocutory application, especially, paragraphs 3 to 8, I find that sufficient grounds have been shown to condone the delay in preferring the present miscellaneous appeal. Accordingly, I am inclined to allow this interlocutory application. The delay of 99 days in preferring this miscellaneous appeal is hereby condoned.

This interlocutory application is, accordingly, allowed.

M.A. No. 569 of 2018

List this case after three weeks under the heading "**For Admission**".

(Ananda Sen, J.)